

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.10869-10920 OF 2017

RIICO LTD. ETC. ETC.

APPELLANT(S)

VERSUS

COMMISSIONER OF CENTRAL EXCISE, JAIPUR ETC. ETC. RESPONDENT(S)

O R D E R

I.A. No.64979/2020

This application is filed for withdrawal of the civil appeals.

Heard counsel for the applicant and also perused the application filed for withdrawal.

In paragraph 5 of the application the applicant has mentioned the civil appeal numbers for which permission is sought for withdrawal of civil appeals.

In view of the reasons stated in the application, the application is allowed. The civil appeals, mentioned in paragraph 5 of the application as Sl. No.1 to 19 only, stand dismissed as withdrawn.

.....J.
(R. SUBHASH REDDY)

New Delhi;
February 01, 2021

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23728/2015

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL
EXCISE AND SERVICE TAX, NOIDA

Respondent(s)

(ONLY C.A NO.10869-10920/2017 IS TO BE LISTED BEFORE HON'BLE
CHAMBER JUDGE)

WITH

C.A. No. 10869-10920/2017 (XVII-A)

(FOR WITHDRAWAL OF CASE/APPLICATION ON IA 64979/2020, IA
No.64985/2020 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 01-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
[IN CHAMBER]

For Petitioner(s) Ms. Apeksha Mehta, Adv.
Mr. Aditya Bhattacharya, Adv.
Mr. Punit Dutt Tyagi, AOR

Mr. Jasmeet Singh, AOR

For Respondent(s)

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. Nos.10869-10920/2017

The civil appeals, mentioned in paragraph 5 of the application
(I.A. No.64979/2020) as Sl. No.1 to 19 only, stand dismissed as
withdrawn in terms of the signed order.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
BRANCH OFFICER

(signed order is placed on the file)